

ITEM NO.30

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 16037/2012

(Arising out of impugned final judgment and order dated 29/03/2012 in WP No. 967/2011 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

BHAGWAN DEEN & ANR.

Petitioner(s)

VERSUS

RAM BILAS & ORS.

Respondent(s)

(with interim relief and office report)

Date : 10/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s) Mr. Shail Kumar Dwivedi, Adv.  
Mr. Siddharth Krishna Dwivedi, Adv.

For Respondent(s) Mr. Amit Kumar, Adv.  
Mr. Vivek Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Two weeks' time is granted to the petitioners for filing rejoinder-affidavit.

Additional documents may also be filed in the meanwhile.

List the matter thereafter.

(DEEPAK MANSUKHANI)  
COURT MASTER

(INDU BALA KAPUR)  
COURT MASTER